their report and then this matter was discussed in the British Press. Some of the high authorities whose name was associated with it have openly said that they feel proud of it. It is the patriotic function that they have been doing and here what you have said in your reply is "it is not in the public interest to discuss such sensitive matters....". What has been discussed in the British Press, why has it become secret? I would like to know from the hon. Minister why he is not coming out with the names of the agencies. Even the names of those agencies have been mentioned in the press. The news agencies concerned were the Arab News Agency, NAFEN and Globe News Agency. One such agency, Arab News Agency, was taken over by the 'Reuters' in India and I would like to know from the hon. Minister when NAFFEN (Asia) was established in India and what links with the Reuters it had.

MR. SPEAKER: You want to take the cat out of the bag.

SHRI R. L. BHATIA: How many Offices has it got in India and did it get the patronage of the British secret service?

SHRI NIHAR RANJAN LASKAR: I can again tell the hon. Member that we are aware of the news item. We have not yet received the report of the UNESCO. As and when the report is published, we would look into the various aspects of the report. Unless it comes to us, we cannot say anything in this matter.

SHRI R. L. BHATIA: In his reply he says that it is not in the public interest to discuss such sensitive matters affecting national security and friendly relations with foreign countries. Now, he says that he did not get that report. Which part of the answer is correct?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): Sir, both parts are correct. But I think I should draw the hon. Member's attention that if this happened during wartime, it is true that not only the British but all big countries were using such people for Intelligence purposes as well. It is not a secret or hidden mystery; it is well-known that such things were done in the Second World War. Books have appeared on this subject.

SHRI R. L. BHATIA: It is still continuing even after the War. That is my question.

SHRIMATI INDIRA GANDHI: It is in answer to that question that my collegue has said that he has not seen the actual report and that he has only seen a report of the report. So we had better wait for the real thing and then decide what to do about it.

SHRI R. L. BHATIA: I want to know whether any other news agencies were connected or associated with this news agency. *(Interruption)*

Harijans being killed in villages

+

*46. SHRI VIRBHADRA SINGH:

SHRI SAIFUDDIN CHOUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that large number of Harijans are being killed in villages in various parts of the country; and

(b) if so, whether Union Government have taken steps to set up special cells which will provide protection to these people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Recently there have been some unfortunare incidents of gruesom killings of Harijans in the States of Uttar Pradesh and Madhya Pradesh.

(b) In most of the States, Special Harijan Cells have been set up to ensure that the crimes against Scheduled Castes are properly registered, promptly and correctly investigated and expeditiously prosecuted. Comprehensive guidelines comprising the precautionary, preventive, punitive, rehabilitative and personnel policy matters have been communicated to the State Governments in Union Home Minister's D.O. letter dated 10th March, 1980 for providing protection to the Scheduled Castes and this is being vigourously pursued with the State Governments.

SHRI VIRBHADRA SINGH: It is a matter of great shame and agony that even after 34 years of independence, the Harijans and other weaker sections of people are being subject to all sorts of atrocities. The hon. Minister has stated that the Government has issued guidelines in this regard and Special Harijan Cells have been set up to ensure that the crimes against Scheduled Castes are properly registered. I would like to know from the hon. Minister what other special measures have been taken by the Government to ensure safety of life and property of the Scheduled Castes and instil confidence among the Harijans and other weaker sections of people.

SHRI NIHAR RANJAN LASKAR: The atrocities and crimes committed on Harijans are really a matter of great shame to all of us. The atrocities against the poorest of the poor and the weakest of the weak are really something with which we are all concerned. No doubt the Government of India is taking various steps since independence to emancipate the conditions of the Scheduled Caste people. It has definite result on them. May be that it is not sufficient, but some achievement has been made in this regard.

Sir, my friend has asked what definite steps we have taken beyond these guidelines that we have already issued to the State Governments. I can only assure my friend that specfic measures are being taken by the various State Governments once we have issued the guidelines to them like the number of such major cases have been expedited and brought into conclusion. These cases are Belchi, Pipra, Kalia, Vishrampur—all in Bihar; then Jatlampur in Gujarat and Kafalta in U.P. In all of them, except in one, a large number of accused persons were sentenced to death. Only in one case all of them have been, of course, released. Besides, these incidents have been often going on in U.P. of late, U.P. has established 25 police outposts in Mainpuri district, which is a troubled district. The State Government has also posted 27 P.A.C. platoons in different plances in Mainpuri again.

श्री अटल बिहारी वाजपेयी : पुलिस वाले मार रहे हैं हरिजनों को। एनकाउंटर के नाम पर मार रहे हैं।

SHRI A. NEELALOHITHADASAN NADAR: What are they doing? Even after this all these things are happening.

SHRI NIHAR RANJAN LASKAR: The State Governments of Andhra Pradesh and Rajasthan have set up special courts, while those in Bihar and Tamil Nadu have decided to set up special courts again. In UP, a special court has been set up in Mainpuri to try scheduled offences under the Dacoitee Affected Areas Act, 1980-81.

The Government of India is not only giving guide-lines, but is also in constant touch with the State Governments to implement the guidelines in their respective areas.

SHRI VIRBHADRA SINGH: Sir, I would request the Hon. Minister to lay on the table of the House all the special measures which the Government is taking and the guidelines which the Government has given to

meet the problem of atrocities on the Harijans. I would also like to know whether the Government will consider setting up of committees comprising of all castes in such affected areas so as to promote communal harmony and to eliminate discord. The Hon. Minister has just stated that some of the States have decided to set up special courts to deal with the crimes on Harijans. I would like to know whether the Government would ask all the States in India as a matter of rule to set up special courts to deal with the crimes against the Harijans and weaker sections so as to bring speedy justice and to bring the culprits to book?

SHRI NIHAR RANJAN LASKAR: I have already stated that we are in constant touch with the State Governments so that they implement the guidelines which we have issued to them. Besides, our Home Minister has already held meetings with the CMs, particularly of UP, regarding the measures to be taken to prevent such occurrences and also to create a village security force in those areas. So, we are in constant dialogue with the State Governments about how these things can be improved.

SHRI SAIFUDDIN CHOUDHURY: Sir, in view of the fact that in the States where the land after programme has not been implemented properly, the atrocities on Harijans are on the increase. I, therefore, want to know whether the Central Government is thinking to set up special commission to ascertain with the State Governments that they take up land reform measures on a war footing?

गृह मंत्री (श्री जैल सिंह) : हरिजनों पर जहां जहां भी ज्यादतियां हुई हैं उन पर खासतौर पर ध्यान दिया गया है । जहां तक लैंड रिफार्म का सवाल है आनरेबिल मैम्बर ने जो हमारे सामने रखा है यह सबजेक्ट है और इसको बदलने के लिए हमें संविधान अमेंड करना पड़ेगा । इसलिए ऐसी बात करने की जरूरत नजर नहीं आती क्योंकि हमारे देश में जो प्रान्तीय सरकारें हैं वह भी इस बात पर चिन्तित हैं और पूरा-पूरा-यत्न कर रही हैं इस बात का कि यह ऐट्रासिटीज बन्द की जायें । मैं हाउस से यही बात कहना चाहता हूं कि यह एक ऐसा मामला है कि जो इन्सानियत के माथे पर एक बहुत बड़ा धब्बा है कि जोरावर कमज़ोर को मारता है । . . . सिर्फ हरिजन ही नहीं, जहां भी कोई कमज़ोर है, उसको मारा जाता है । जो अपने आपको बहुत ऊंचे दर्जे का इन्सान समझते हैं जात-पांत के लिहाज से या दौलत के लिहाज से या हुकूमत के लिहाज से, वह दूसरों को दबाने की कोशिश करते हैं । इस मामले में कांस्टीट्यूशन अमेंड करने की जरूरत नहीं, सबजेक्ट लेने की जरूरत नहीं, इस मामले में तो भावना पैदा करने की जरूरत है कि वह लोग बर्दाश्त करें कि ये भी इन्सान हैं, इनके साथ अच्छा व्यवहार होना चाहिए ।

पिछले 34 साल में हिन्दुस्तान का जो कमजोर वर्ग था, हरिजन था, वह चा आर्थिक तौर पर कमजोर था या सामाजिक तौर पर कमजोर था, वह पांव के नीचे दबा हुआ था । अब उसमें हिम्मत आई है, वह अपनी आवाज उठाने लगा है, वह बताने लगा है कि मेरे साथ ज्यादती हो रही है, इसलिए वह बर्दाश्त नहीं करता अपर क्लास की बात को । जो लोग इसमें उकसा देते हैं, जो ताकत देते हैं, इसमें उनका कसूर है । इसमें कोई ला अमेण्ड करने की जरूरत नहीं है ।

श्री राम विलास पासवान : आज हिन्दुस्तान का हरिजन और आदिवासी जितना असुरक्षित है, उसके पहले कभी नहीं था । हमारे समय में एक बेलछी की घटना ....

(व्यवधान)

प्रधान मंत्री (श्रीमती इंदिरा गांधी): नहीं, नहीं एक नहीं, सब जगह के मेरे पास आते थे ।

(व्यवधान)

MR. SPEAKER: Please, let him put the question. What is this going on?

श्री राम विलास पासवान : अध्यक्ष महोदय, मैं सीधा प्रश्न पूछना चाहता हूं । हमारे समय में एक बेलछी की घटना घटी थी, प्रधान मंत्री उस समय गई थीं हाथी पर चढ़ कर, लेकिन उसके बाद जो घटना का तांता लगा है, चाहे पिपरा की घटना हो चाहे परसबीघा, देहुली, कफ़ाल्टा इन्द्रावली और साढोपुर की घटनाँ हो, अब यह मध्य प्रदेश की घटना है । एक खून सूखने नहीं पाता है कि दूसरा खून हो जाता है । जब जब भी हम किसी बात को कहते हैं, बजाय इसको गंभीरता से लेने के मैं प्रधान मंत्री जी से सीधा जानना चाहता हूं, होम मिनिस्टर की बात नहीं, इनकी बात इनके स्टेट के मिनिस्टर नहीं मानते, चीफ मिनिस्ट नहीं मानते, ये रोज संर्कुलर जारी करते हैं, लेकिन कोई इनकी बात नहीं मानता है । मैं प्रधान मंत्री से सीधा सवाल पूछना चाहता हूं कफाल्टा में कहा कि इस तरह का जघन्य अपराध हुआ दिन दहाड़े और एक जज ने अपना जजमेंट दिया लेकिन एक व्यक्ति को एक दिन के लिए भी सज़ा नहीं हुई है, इस बारे में आप क्या कहते हैं कि आपकी व्यवस्था में लोगों को आस्था रहेगी ?

अभी हमारे साथी ने स्पेशल कोर्ट के सम्बन्ध में पूछा, क्या सरकार जहां घटना घटती है, वहां स्पेशल कोर्ट तुरन्त बैठायेगी और वहां निर्णय लेगी ? क्या उन्हें एक जगह बसाने का काम होगा जिसमें उनमें से असुरक्षा की भावना दूर हो सके ? हथियारों की बात पिछले सत्र में उठाई थी, अब आप हथियार क्राइम के लिए नहीं, लेकिन आत्मरक्षा के लिए क्या उनको देंगे और जहां जिस जिले में घटना होती है, उसके डी० एम० और एस० डी० एम० को जिम्मेदार ठहरायेंगे ?

श्री ज़ैल सिंह : यह बिल्कुल बेबुनियाद बात है कि हरिजनों पर अत्याचार बढ़े हैं । अत्याचार का ज़माना चला गया, जब उनकी रिपोर्ट नहीं लिखी जाती थी, जब उनकी बहू-बेटियों की बेइज्ज़ती होती थी, कोई सुनाई नहीं करता था । उनकी आवाज़ को सुना नहीं जाता था । हरिजन अपनी आवाज़ उठा नहीं सकता था पांव के तले पड़ा हुआ था । उसमें अब हिम्मत आई है, दिलैरी आई है, एजूकेशन और ताकत आई है । उसने अपनी आवाज़ बुलन्द की है । यह जो जात-पांत में विश्वास रखने वाले हैं, वह उनकी ताकत को मारना चाहते हैं और कोई ताकत नहीं रही है जो उनको जान से मारना चाहती है ।

(व्यवधान)

अध्यक्ष महोदय : आर्डर ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, सवाल का जवाब नहीं मिला ।

अध्यक्ष महोदय : मैं यही कह रहा हूं कि मैं सवाल का जवाब पूछना चाहता हूं, आप बैठिए ।

श्री अटल बिहारी वाजपेयी : वह सवाल तो सुनते नहीं हैं और भाषण करते हैं ।

अध्यक्ष महोदय : ज्ञानी जी ।

श्री जैल सिंह : मैंने स्पेशल कोर्ट के सम्बन्ध में पहले ही कह दिया था कि हमने सरकारों को यह हिदायत दे रखी है कि ऐसे कहीं वाक्या हों तो उसमें स्पेशल कोर्ट बनाने चाहियें । इसका फायदा यह होता है कि सबूत खराब नहीं होते, एवीडेंस उसी वक्त ली जाती है, मुकदमा चल जाता है ।

आपको मालूम है कि बिहार में जब पहली बार पिपरा गांव के वाके के बाद स्पेशल कोर्ट मुकर्रर किया गया तो बेलछी के फैसले के भी पहले उसका फैसला हो गया और उन लोगों को सज़ा दी गई ।

श्री राम विलास पासवान : हथियार ?

श्री जैल सिंह : हथियार देने का मतलब यह नहीं है कि सब को हथियार बन्द कर दें, फिर लड़ाई खत्म हो जाएगी । हमने यह जरूर हिदायत की है कि जहां ऐसे वाकयात हो जाएं, या पुलिस ने हरिजनों से शहादतें ले कर डाकुओं और बदमाशों को पकड़ा हो ऐसी जगहों पर सरकार उनका ध्यान रखे और हरिजनों को भी शस्त्र दिए जायें, ताकि वे मारे न जाएं ।

श्री राम विलास पासवान : अभी तक कितने हथियार दिए गए हैं ?

श्री जैल सिंह : यह भी पूछ लीजिए । हम बता देंगे । अभी कैसे बताऊं ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, उत्तर प्रदेश में डाकू समस्या के उन्मूलन के नाम पर नकली मुठभेड़ें दिखाई जा रही हैं ।

(**व्यवधान**)

एक माननीय सदस्य : इससे क्या सम्बन्ध है ?

अध्यक्ष महोदय : आप बीच में क्यों बोल रहे हैं ?

श्री अटल बिहारी वाजपेयी : अब तक लगभग पांच हजार लोगों के मारे जाने की ख़बर है । क्या यह सच है कि मुठभेड़ों में जो लोग मारे गए हैं, उनमें से अधिकांश हरिजन हैं ? ख़ास कर बांदा ज़िले की घटना और इलाहाबाद में जो कुछ हुआ है—हरिजनों को घर से ले जा कर खेत में खड़ा कर मार दिया गया, मैं जानना चाहता हूं कि क्या सरकार इन मामलों की जांच कराएगी और उत्तर प्रदेश से पूरा विवरण प्राप्त करेगी । क्या उत्तर प्रदेश की सरकार से केन्द्र सरकार की सहमति है कि अधिकांश डाकू हरिजन हैं ?

श्री जैल सिंह : सत्कार-योग्य वाजपेयी जी की इत्तिला ग़लत है, जिस आधार पर वह कह रहे हैं । न तो यह बात है कि हरिजन ज्यादा मारे गये हैं और न ही यह बात है कि हमने इस बारे में कुछ पूछा नहीं है । जिन वाकयात की ख़बर अखबारों में या मेम्बर साहबान ने हमको दी, उनके बारे में हमने उत्तर प्रदेश की सरकार से पूछा । कुछ विवरण आया है, कुछ विवरण नहीं आया है । लेकिन यह बात निराधार है कि कभी किसी ने यह कहा हो कि हरिजन डाकुओं की गिनती ज्यादा है । न ही वहां ज़ात-पांत देखी गई है । न ही वहां कोई लोक दल बना, जिसने ज़ात-पांत का जिक्र किया ।

"Bharat Bandh" January, 1982

+

*47. SHRI RAJNATH SONKAR SHASTRI:

SHRI AMAR ROYPRADHAN

Will the Minister of LABOUR be pleased to state:

(a) what were the causes for giving all for Bharat Bandh by the Trade